

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Tamil Nadu Physical Education And Sports University Act, 2004

9 of 2005

CONTENTS

CHAPTER 1:- PRELIMINARY

- 1. Short Title, Extent, Application And Commencement
- 2. Definitions

CHAPTER 2:- THE UNIVERSITY

- 3. Establishment Of University
- 4. Objects And Powers Of University
- 5. Colleges Not To Be Affiliated To Any Other University
- 6. <u>Disqualification For Membership</u>
- 7. <u>Restriction Of Nomination To Academic Council And Syndicate In Certain Cases</u>
- 8. Visitation

CHAPTER 3:- OFFICERS OF THE UNIVERSITY

- 9. Officers Of University
- 10. The Chancellor
- 11. The Pro-Chancellor
- 12. The Vice-Chancellor
- 13. Powers And Duties Of Vice-Chancellor
- 14. The Registrar
- 15. The Finance Officer
- 16. The Controller Of Examinations
- 17. Vice-Chancellor And Other Officers, Etc., To Be Public Servants

CHAPTER 4:- <u>AUTHORITIES OF THE UNIVERSITY</u>

- 18. Authorities Of The University
- 19. The Academic Council
- 20. Powers And Functions Of Academic Council
- 21. Meetings Of The Academic Council
- 22. The Syndicate
- 23. Powers Of Syndicate
- 24. Meeting Of Syndicate
- 25. Annual Report
- 26. Annual Accounts
- 27. The Finance Committee

- 28. The Planning Board
- 29. The Board Of Studies
- 30. The Constitution Of Other Authorities

CHAPTER 5:- STATUTES, ORDINANCES AND REGULATIONS

- 31. Statutes
- 32. Statutes How Made
- 33. Ordinances
- 34. Ordinances How Made
- 35. Regulations How Made

CHAPTER 6:- ADMISSION AND RESIDENCE OF STUDENTS

- 36. Admissions To University Courses
- 37. Admission To University Examinations
- 38. Attendance Qualifying For University Examinations
- 39. Residence And Hostels

CHAPTER 7:- UNIVERSITY FUNDS

40. General Fund

CHAPTER 8:- CONDITIONS OF SERVICE

- 41. Pension, Gratuity, Etc
- 42. Conditions Of Service
- 43. Selection Committee
- 44. Terms And Conditions Of Service Of Heads Of Departments
- 45. Dean Of Faculties

CHAPTER 9:- MISCELLANEOUS

- 46. Filling Of Casual Vacancies
- 47. <u>Proceedings Of The University Authorities And Bodies Not To Be Invalidated By Vacancies</u>
- 48. Removal From Membership Of University
- 49. <u>Disputes As To The Constitution Of University Authorities And</u> Bodies
- 50. Constitution Of Committees
- 51. Power To Obtain Information
- 52. Appointment Of First Vice-Chancellor
- 53. Appointment Of First Registrar
- 54. Transitory Powers Of First Vice-Chancellor
- 55. Certain Tamil Nadu Acts Not To Apply
- 56. The Librarian
- 57. Special Mode Of Appointment
- 58. Report On Affiliated Colleges
- 59. Power To Amend Schedule
- 60. Power To Remove Difficulties

SCHEDULE 1:- THE SCHEDULE

Tamil Nadu Physical Education And Sports University Act, 2004

9 of 2005

An Act to provide for the establishment and incorporation of Physical Education and Sports University in the State of Tamil Nadu for promoting excellence in Physical Education and Sports. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:-- 1. Received the assent of the President on the August 4, 2005 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Issue No. 185, Pages 53-80, dated August 10, 2005.

CHAPTER 1
PRELIMINARY

1. Short Title, Extent, Application And Commencement :-

- (1) This Act may be called the Tamil Nadu Physical Education and Sports University Act, 2004.
- (2) It extends to the whole of the State of Tamil Nadu.
- (3) It applies to--
- (a) every college specified in the Schedule which is deemed to be affiliated to the University under this Act,
- (b) every other college or institute situate within the University area which may be affiliated to, or approved by, the University in accordance with the provisions of this Act, statutes or ordinances; and
- (c) every college or institute situate within the University area, which conducts any course of study or imparts any training which may qualify for the award of any degree, diploma or other academic distinction in physical education and sports by the University.
- (4) This Act shall come into force on such date as the Government may, by notification, appoint and different dates may be appointed for different provisions of this Act.

2. Definitions :-

In this Act, unless the context otherwise requires,--

(a) "affiliated college" means any college situate within the University area and affiliated to the University and providing courses of study for admission to the examination for degrees of

the University and includes a college deemed to be affiliated to the University under this Act;

- (b) "approved college" means any college situate within the University area and approved by the University and providing courses of study for admission to the examination for titles and diplomas of the University and includes a college deemed to be approved by the University under this Act;
- (c) "autonomous college" means any college designated as an autonomous college by statutes;
- (d) "college" means any college or any institution or approved by, or affiliated to, the University and providing courses of study for admission to the examinations of the University;
- (e) "Government" means the State Government;
- (f) "hostel" means a unit of residence for the students of the University maintained or recognized by the University in accordance with the provisions of this Act and includes a hostel deemed to be recognized by the University under this Act;
- (g) "notified date" means the date specified in the notification issued under sub-section (4) of Section 1;
- (h) "post-graduate college" means an affiliated college situate within the University area and providing post-graduate courses of study leading upto the post-graduate degrees of the University;
- (i) "prescribed" means prescribed by this Act or the statutes, ordinances or regulations;
- (j) "Principal" means the head of a college;
- (k) "Schedule" means the Schedule appended to this Act;
- (I) "statutes", "ordinances" and "regulations" mean respectively the statutes, ordinances and regulations of the University made or continued in force under this Act;
- (m) "teachers" mean such Lecturers, Readers, Assistant Professors, Professors and other persons giving instruction in affiliated or approved colleges or in hostels and librarians as may be declared by the statutes to be teachers;
- (n) "University" means the Tamil Nadu Physical Education and Sports University;
- (o) "University Area" means the area to which this Act extends under sub-section (2) of Section 1;
- (p) "University Centre" means any area within the University area containing one or more departments or colleges competent to engage in higher teaching and research works;
- (q) "University Grants Commission" means the Commission established under Section 4 of the University Grants Commission

Act, 1956 (Central Act 30 of 1956);

(r) "University Library" means a library maintained by the University, whether instituted by it or not.

CHAPTER 2
THE UNIVERSITY

3. Establishment Of University :-

- (1) There shall be established a University by the name "the Tamil Nadu Physical Education and Sports University".
- (2) The University shall be a body corporate having perpetual succession and a common seal and shall sue and be sued by the said name.
- (3) The headquarters of the University shall be located within the limits of Chennai or in any place within the radius of one hundred kilometres around those limits.

4. Objects And Powers Of University :-

The University shall have the following objects and powers, namely:--

(1) to monitor physical education and sports at all levels in the State academically:

Provided that such monitoring shall not infringe on the activities of the Sports Development Authority of Tamil Nadu in any manner;

- (2) to offer consultancy services for the development of physical education and sports in the State;
- (3) to develop research facilities in physical education and sports and to find out ways and means to identify innovative courses in physical education and sports;
- (4) to explore the possibilities of increasing the extension activities in physical education in consultation with the Sports Development Authority of Tamil Nadu;
- (5) to institute degrees, titles, diplomas and other academic distinctions in physical education and sports;
- (6) to confer degrees, titles and diplomas and other academic distinctions in physical education and sports on persons who shall have carried out research in the University or in any other centre or institution recognized by the University under conditions prescribed;
- (7) to confer honorary degrees or other academic distinctions in physical education and sports in the prescribed manner and under conditions prescribed;

- (8) to offer programmes of various innovative and updated disciplines to achieve leadership in sports and games through networking with specialized agencies and institutions;
- (9) to workout the modalities to offer programmes in latest fields for the development of physical education and sports such as sports medicine, sports nutrition, sports psychology, bio-mechanics in consultation with the experts in the field;
- (10) to venture upon international accredition by working out its mechanism and applicability;
- (11) to motivate the affiliated colleges also to get accredited by working out its mechanism and applicability;
- (12) to conduct and organize seminars, workshops and symposia in promoting physical education and sports with a view to offering programmes in the latest fields and to develop the extension activities;
- (13) to workout the methodology in availing coaching expertise to derive rich quidance of coaching at higher levels;
- (14) to supervise and control hostels and to regulate and enforce discipline among the students of the University and to make arrangements for promoting their health and general welfare;
- (15) to prescribe conditions under which the award of any degree, title, diploma and other academic distinctions may be withheld;
- (16) to co-operate with any other University, authority or association or any other public or private body having in view, the promotion of purposes and objects similar to those of the University for such purposes as may be agreed upon on such terms and conditions, as may from time to time, be prescribed;
- (17) to establish and maintain University libraries, research stations and publication bureau;
- (18) to institute research posts and to make appointment to such posts;
- (19) to institute and award fellowships, including travelling fellowships, scholarships, medals and prizes in the manner prescribed;
- (20) to establish, maintain or recognize hostels, for students of the University and residential accommodation for the staff of the University and to withdraw any such recognition;
- (21) to affiliate colleges to the University as affiliated, professional or post-graduate colleges under conditions prescribed and to withdraw affiliation from colleges:

Provided that no college shall be affiliated to the University unless the permission of the Government to establish such college has been obtained and the terms and conditions, if any, of such permission have been complied with;

(22) to approve colleges providing courses of study for admission to the examinations for titles and diplomas of the University under conditions prescribed and to withdraw such approval:

Provided that no institution shall be approved by the University unless the permission of the Government to establish such institution has been obtained and the terms and conditions, if any, of such permission have been complied with;

- (23) to designate any college as an autonomous college with the concurrence of the Government, in the manner and under conditions prescribed and to cancel such designation;
- (24) to fix fees and to demand and receive such fees as may be prescribed;
- (25) to hold and manage endowments and other properties and funds of the University;
- (26) to borrow money with the approval of the Government on the security of the property of the University for the purposes of the University;
- (27) to enter into agreement with other bodies or persons for the purpose of promoting the objectives of the University including the assuming of the management of any institution under them and the taking over of its rights and liabilities; and
- (28) generally to do all such other acts and things as may be necessary or desirable to further the objects of the University.

5. Colleges Not To Be Affiliated To Any Other University :-

N o college imparting physical education and sports within the University area shall be affiliated to any University other than the Tamil Nadu Physical Education and Sports University:

Provided that this Section shall not apply to the colleges, other than the college specified in the Schedule, imparting physical education and sports, affiliated to any other University on the notified date.

6. Disqualification For Membership :-

- (1) No person shall be qualified for nomination as a member of any of the authorities of the University, if, on the date of such nomination he is,--
- (a) of unsound mind or a deaf mute; or
- (b) an applicant to be adjudicated as an insolvent or an

undischarged insolvent; or

- (c) sentenced by a criminal Court to imprisonment for any offence involving moral turpitude.
- (2) In case of dispute or doubt, as to whether a person is disqualified under sub-section (1), the Syndicate shall determine and its decision shall be final.

7. Restriction Of Nomination To Academic Council And Syndicate In Certain Cases :-

(1) Notwithstanding anything contained in Section 19 or 22, any person who has completed two terms of three years each, continuously in Academic Council or Syndicate shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

- (2) Nothing contained in sub-section (1) shall have application in respect of --
- (i) Ex-officio members referred to in Section 19(1);
- (ii) Ex-officio members referred to in Section 22(2).

8. Visitation :-

- (1) The Government shall have the right to cause an inspection or inquiry to be made, by such person or persons as they may direct, of the University, its buildings, libraries, museums, workshops and equipments and of any institution recognized and other work conducted or done by the University, and to cause an inquiry to be made in respect of any matter connected with the University. The Government shall, in every case give notice to the University of their intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented threat.
- (2) The Government shall communicate to the Syndicate their views with reference to the results of such inspection or inquiry and may, after ascertaining the opinion of the Syndicate thereon, advise the University upon the action to be taken and fix a time limit for taking such action.
- (3) The Syndicate shall report to the Government the action, if any,

which is proposed to be taken or has been taken, upon the result of such inspection or inquiry. Such report shall be submitted within such time as the Government may direct.

(4) Where the Syndicate does not take action to the satisfaction of the Government within a reasonable time, the Government may, after considering any explanation furnished or representation made by the Syndicate, issue such directions as they may think fit and the Syndicate shall comply with such directions. In the event of the Syndicate not complying with such directions within such time as may be fixed in that behalf by the Government, the Government shall have power to appoint any person or body to comply with such directions and make such orders as may be necessary for the expenses thereof.

CHAPTER 3
OFFICERS OF THE UNIVERSITY

9. Officers Of University :-

The University shall consists of the following officers, namely:--

- (1) The Chancellor;
- (2) The Pro-Chancellor;
- (3) The Vice-Chancellor;
- (4) The Registrar;
- (5) The Finance Officer;
- (6) The Controller of Examinations; and
- (7) Such other persons as may be declared by the statutes to be officers of the University.

10. The Chancellor :-

- (1) The Governor of Tamil Nadu shall be the Chancellor of the University. He shall, by virtue of his office, be the Head of the University and shall, when present, preside at any Convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them.
- (2) Where power is conferred upon the Chancellor to nominate persons to the authorities, the Chancellor shall, in consultation with the Vice-Chancellor, and to the extent necessary nominate persons to represent interests not otherwise adequately represented.
- (3) The Chancellor may, of his own motion or on application, call for and examine the record of any officer or Authority of University in respect of any proceedings to satisfy himself as to the regularity of such proceedings or the correctness, legality or propriety of any

decision taken or order passed therein and, if, in any case, it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly:

Provided that every application to the Chancellor for the exercise of the powers under this Section shall be preferred within three months from the date on which the proceedings, decision or order to which the application relates was communicated to the applicant:

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

- (4) No honorary degree or other distinction shall be conferred by the University upon any person without the prior approval of the Chancellor.
- (5) The Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

11. The Pro-Chancellor :-

- (1) The Minister in-charge of the portfolio of Education in the State of Tamil Nadu shall be the Pro-Chancellor of the University.
- (2) The Pro-Chancellor shall exercise such powers and perform such duties as may be conferred on him by or under this Act.

12. The Vice-Chancellor :-

(1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the Committee referred to in sub-section (2) and such panel shall not contain the name of any member of the said Committee:

Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section

- (2) to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as Vice-Chancellor.
- (2) For the purpose of sub-section (1), the Committee shall consist of three persons of whom one shall be nominated by the Chancellor, one shall be nominated by the Government and one shall be nominated by the Syndicate:

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a period of three years

and shall be eligible for reappointment for a further period of three years:

Provided \that the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two months notice, resign his office:

Provided further that a person appointed as Vice-Chancellor shall retire from office if, during the term of his office or any extension thereof, he completes the age of sixty-five years.

- (4) When any temporary vacancy occurs in the office of the Vice-Chancellor, or when the Vice-Chancellor is, by reason of illness, absence or for any other reason, unable to exercise the powers and perform the duties of his office, the senior-most Professor of the University shall exercise the powers and perform the duties of the Vice-Chancellor till the Syndicate makes the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.
- (5) The Vice-Chancellor shall be a whole-time officer of the University and his emoluments and other terms and conditions of service shall be as follows:--
- (a) There shall be paid to the Vice-Chancellor a fixed salary of twenty-five thousand rupees per mensem or such higher salary as may be fixed by the Government from time to time and he shall be entitled without payment of rent to the use of a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence. He may be entitled to such other perquisites as may be provided in the statutes.
- (b) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Syndicate with the approval of the Chancellor from time to time:

Provided that, where an employee of --

- (i) the University; or
- (ii) any other University or college or institution maintained by, or affiliated to, that University, is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the Provident Fund to which he is a subscriber, and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor.
- (c) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Syndicate.
- (d) The Vice-Chancellor shall be entitled to earned leave on full pay at one-eleventh of the periods spent by him on active service:

Provided that when the earned leave applied for by the Vice-Chancellor, in sufficient time before that date of expiry of the term of his office, is refused by the Chancellor in the interest of the University and if he does not avail of the leave before the date of expiry of the term of his office, he shall be entitled to draw cash equivalent to leave salary after relinquishment of his office in respect of earned leave at his credit subject to a maximum of two hundred and forty days.

(e) The Vice-Chancellor shall be entitled, on medical grounds or otherwise, to leave without pay for a period of not exceeding three months during the term of his office:

Provided that such leave may be converted into leave on full pay to the extent to which he is entitled to earned leave under clause (d).

13. Powers And Duties Of Vice-Chancellor :-

- (1) The Vice-Chancellor shall be the academic head and the principal executive officer of the University and shall, in the absence of the Chancellor and the Pro-Chancellor, preside at any convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them. He shall be a member ex-officio and Chairman of the Syndicate, Academic Council and the Finance Committee and shall be entitled to be present at, and to address, any meeting of any authority of the University but shall not be entitled to vote thereat, unless he is a member of the authority concerned.
- (2) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, statutes, ordinances and regulations are observed and carried out and he may exercise all powers necessary for this purpose.
- (3) The Vice-Chancellor shall have power to convene meetings of the Syndicate, the Academic Council and the Finance Committee.
- (4) (a) The Vice-Chancellor shall have power to take action on any matter and shall by order take such action as he may deem necessary but shall, as soon as may be, thereafter report the action taken to the officer or authority or body who or which would have ordinarily dealt with the matter:

Provided that no such order shall be passed unless the person likely to be affected has been given a reasonable opportunity of being heard;

(b) When the action taken by the Vice-Chancellor under this subsection affects any person in the service of the University, such

person shall be entitled to prefer an appeal to the Syndicate within thirty days from the date on which he has notice of such action. The Vice-Chancellor shall give effect to the order passed by the Syndicate on such appeal.

- (5) The Vice-Chancellor shall give effect to the orders of the Syndicate regarding the appointment, suspension and dismissal of the teachers and other employees of the University and any other decision of the Syndicate.
- (6) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.
- (7) The Vice-Chancellor shall be responsible for the co-ordination and integration-of teaching and research, extension education and curriculum development.
- (8) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the statutes.

14. The Registrar :-

- (1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate on the recommendation of the Vice-Chancellor. The qualifications and the method of recruitment shall be such as may be prescribed. The terms and conditions of service of the Registrar shall be as follows:
- (a) The holder of the post of Registrar shall satisfy the norms prescribed by the University Grants Commission.
- (b) The Registrar shall hold office for a period of three years: Provided that the Registrar shall retire on attaining the age of sixty years in the case of academician and fifty-eight years in the case of non-academician or on the expiry of the period specified in this clause, whichever is earlier.
- (c) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed.
- (d) When the office of the Registrar is vacant or when the Registrar is, by reason of illness, absence or for any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (2) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending inquiry, to administer

warnings to them or to impose on them the penalty of censure or withholding of increments:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

- (b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (a).
- (c) In any case where the inquiry discloses that penalty beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry make a report to the Vice-Chancellor along with his recommendations:

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty.

- (d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.
- (3) The Registrar shall be the ex-officio Secretary to the Syndicate, the Academic Council, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.
- (4) It shall be the duty of the Registrar,--
- (a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge;
- (b) to issue all notices convening meetings of the Academic Council, the Syndicate, the Faculties, the Boards of Studies and of any Committee appointed by the authorities of the University;
- (c) to keep the minutes of all proceedings of the meetings of the Academic Council, the Syndicate, the Faculties, the Boards of Studies and of any Committee appointed by the authorities of the University;
- (d) to conduct the official correspondence of the Syndicate;
- (e) to supply to the Chancellor copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings; and
- (f) to exercise such other powers and perform such other duties as may be specified in the statutes, the ordinances or the regulations or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.
- (5) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to and served on the Registrar.

15. The Finance Officer:

- (1) The Finance Officer shall be a whole-time salaried officer of the University The Finance appointed by the Syndicate for such period as may be specified by the Syndicate in this Officer, behalf.
- (2) Every appointment of the Finance Officer shall be made by the Syndicate from out of a panel of three names of officers not below the rank of Joint Director of Local Fund Accounts or Under Secretary to Government in Finance department, recommended by the Government.
- (3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed by the ordinances.
- (4) The Finance Officer shall retire on attaining the age of fiftyeight years or on the expiry of the period specified by the Syndicate under subsection (1), whichever is earlier.
- (5) When the office of the Finance Officer is vacant or when the Finance Officer, is by reason of illness, absence or for any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (6) The Finance Officer shall be the ex-officio Secretary to the Finance Committee, but shall not be deemed to be a member of such Committee.
- (7) The Finance Officer shall--
- (a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and
- (b) exercise such other powers and perform such other financial functions, as may be assigned to him by the Syndicate or as may be prescribed:

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

- (8) Subject to the control of the Syndicate, the Finance Officer shall,--
- (a) hold and manage the property and investment on the University including trust and endowed property;
- (b) ensure that the limit fixed by the Syndicate for recurring and nonrecurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;
- (c) be responsible for the preparation of annual accounts, financial

estimates and the budget of the University and for their presentation to the Syndicate;

- (d) keep a constant watch on the cash and bank balance and of investments;
- (e) watch the progress of the collection of revenue and advise on the methods of collection employed;
- (f) ensure that the registers of buildings, lands, furniture and equipments are maintained upto date and that stock checking is conducted, of equipments and other consumable materials in all offices, special centres maintained by the University;
- (g) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against person at fault; and
- (h) call from any office and centre, maintained by the University, any information or returns that he may consider necessary for the performance of his duties.
- (9) The receipt of the Finance Officer or of the person or persons duly authorized in this behalf by the Syndicate for any money payable to the University shall be a sufficient discharge for payment of such money.

16. The Controller Of Examinations :-

- (1) The Controller of Examinations shall be a whole-time salaried officer of the University appointed by the Syndicate for such period and on such terms and conditions as may be prescribed.
- (2) The holder of the post of Controller of Examinations shall satisfy the norms prescribed by the University Grants Commission.
- (3) The Controller of Examinations shall exercise such powers and perform such duties as may be prescribed.

<u>17.</u> Vice-Chancellor And Other Officers, Etc., To Be Public Servants:-

The Vice-Chancellor, the Registrar, the Finance Officer, the Controller of Examinations and other employees of the University shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of Section 21 of the Indian Penal Code (Central Act XLV of 1860).

CHAPTER 4
AUTHORITIES OF THE UNIVERSITY

18. Authorities Of The University :-

The Authorities of the University shall be the Academic Council, the Syndicate, the Faculties, the Board of Studies, the Finance Committee, the Planning Board and such other Authorities as may be declared by the statutes to be Authorities of the University.

19. The Academic Council:-

(1) The Academic Council shallconsist of the following members, namely:--

CLASS I -- EX-OFFICIO MEMBERS

- (a) The Chancellor;
- (b) The Pro-Chancellor;
- (c) The Vice-Chancellor;
- (d) The Member-Secretary, Sports Development Authority of Tamil Nadu, Chennai;
- (e) All Deans of Faculties,
- (f) The Librarian of the University Library;
- (g) The Director of Physical Education of the University.

CLASS II -- OTHER MEMBERS

- (a) The Principals of the College of Physical Education specified in the Schedule;
- (b) One member each from the colleges of Physical Education specified in the Schedule, nominated by rotation by the Vice-Chancellor;
- (c) Members of the Syndicate who are not otherwise members of the Academic Council;
- (d) One member having special knowledge in the field of Physical Education nominated by the Syndicate.
- (2) (a) Save as otherwise provided, nominated member of the Academic Council shall hold office for a period of three years and such member shall be eligible for nomination for not more than another period of three years.
- (b) Where a member is nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause:

Provided that a member of the Academic Council who is nominated in his capacity as a member of a particular body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be, a member of that body or the holder of that appointment, as the case may be:

Provided further that where a nominated member of the Academic Council is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Academic Council exofficio, he shall, by notice in writing signed by him and communicate to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be member of the Academic Council, by virtue of his nomination or whether he will vacate office as such member and become a member ex-officio by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as a nominated member.

- (3) When a person ceases to be a member of the Academic Council, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Academic Council.
- (4) The Vice-Chancellor shall be the ex-officio Chairman of the Academic Council.
- (5) The members of the Academic Council shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(6) A member of the Academic Council other than an ex-officio member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.

20. Powers And Functions Of Academic Council :-

(1) The Academic Council shall be the principal academic body of the University and shall subject to the provisions of the Act and the statutes have the control and general regulation of teaching and examination in the University and be responsible for the maintenance of the standards thereon. In addition, it shall also act as the body to review the broad policies and programmes of the University.

- (2) The Academic Council shall have the following powers and functions as the principal academic body of the University, namely:--
- (a) to exercise general control on teaching and other educational programmes and maintain and promote the standards thereof;
- (b) to make regulations and amend or repeal the same;
- (c) to make regulations--
- (i) regarding the admission of students to the University and the number of students to be admitted;
- (ii) regarding the courses of study leading to degrees, diplomas and other academic distinctions;
- (iii) regarding the conduct of examinations and maintenance and promotion of standards of education;
- (iv) prescribing equivalence of examinations, degrees, diplomas and certificates of other Universities, Colleges, Institutions and Boards;
- (v) for the assessment, evaluation and grading of students performance;
- (d) to advise the Syndicate on all academic matters including the control and management of libraries;
- (e) to make recommendations to the Syndicate for the institution of Professorship, Readership, Lecturership and other teaching posts including posts in research and in regard to the duties and emoluments thereof;
- (f) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching and research;
- (g) to make recommendations to the Syndicate regarding postgraduate teaching and research;
- (h) to make recommendations to the Syndicate regarding the qualifications to be prescribed for teaching;
- (i) to make recommendations to the Syndicate for the conferment of honorary degrees or other distinctions;
- (j) to review and act upon the proposals of Boards of Studies in formulating rules, regulations, syllabi and methods of evaluation, introduction of new courses and modification of existing courses;
- (k) to make recommendations to the Syndicate regarding institution of fellowships and scholarships;
- (I) to recommend to the Syndicate measures for promoting collaboration between industries and Governmental employers on the one hand and the University on the other;
- (m) to delegate to the Vice-Chancellor or to any of the committees of the Academic Council, any of its powers; and
- (n) to assess and make recommendations laying down standards of

accommodation, equipment, apparatus, library, maintenance and other physical facilities required for each faculty.

- (3) Subject to the other provisions of this Act, the Academic Council in its capacity as a reviewing body shall have the following powers and functions, namely:--
- (a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
- (b) to advise the Chancellor in respect of any matter, which may be referred to it for advice; and
- (c) to exercise such other powers and perform such other functions as may be prescribed by the statutes.

21. Meetings Of The Academic Council :-

- (1) The Academic Council shall meet at least twice in every year on such dates to be fixed by the Vice-Chancellor. One of such meetings shall be called the annual meeting. The Academic Council may also meet at such other times as it may, from time to time, determine.
- (2) One-third of the total strength of the members of the Academic Council shall be the quorum required for a meeting of the Academic Council:

Provided that such quorum shall not be required at a convocation of the University, or a meeting of the Academic Council held for the purpose of conferring degrees, titles, diplomas or other academic distinctions.

(3) The Vice-Chancellor may, whenever he thinks fit and shall upon a requisition in writing signed by not less than fifty per cent of the total members of the Academic Council, convene a special meeting of the Academic Council.

22. The Syndicate :-

- (1) The Chancellor shall, as soon as may be, after the first Vice-Chancellor is appointed under Section 52, constitute the Syndicate.
- (2) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following members, namely:--

CLASS I--EX-OFFICIO MEMBERS

- (a) The Secretary to Government in-charge of Higher Education;
- (b) The Secretary to Government in-charge of Sports and Youth Welfare;
- (c) The Secretary to Government in-charge of Health and Family

Welfare;

- (d) The Secretary to Government in-charge of School Education;
- (e) The Secretary to Government in-charge of Law;
- (f) The Member-Secretary, Sports Development Authority of Tamil Nadu, Chennai;
- (g) The Director of Collegiate Education.

CLASS II--OTHER MEMBERS

- (a) Three Members nominated by the Chancellor from among the senior faculty with high qualification, one each from the Department of Physical Education from the Bharathiar University, Coimbatore, the Alagappa University, Karaikudi and the Annamalai University, Annamalai Nagar on the recommendation of the Vice-Chancellor by rotation according to seniority;
- (b) Two members from among the experts in physical education nominated by the Chancellor;
- (c) One member nominated by the Tamil Nadu Olympic Association;
- (d) Principals of the colleges specified in the Schedule.
- (3) The Vice-Chancellor shall be the ex-officio Chairman of the Syndicate.
- (4) In case of the absence of the Secretary to Government incharge of Higher Education, Sports and Youth Welfare, Health and Family Welfare, School Education and Law is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meeting.
- (5) (a) Save as otherwise provided, the members of the Syndicate, other than the ex-officio members, shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.
- (b) Where a member is nominated to the Syndicate in a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause:

Provided that a member of the Syndicate who is nominated in his capacity as, a member of a particular body or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that body, or the holder of that appointment, as the case may be:

Provided further that where a nominated member of the Syndicate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Syndicate ex-officio he shall, by notice in writing signed by him and communicated to the Vice-

Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Syndicate by virtue of his nomination or whether he will vacate office as such member and become a member ex-officio by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as a nominated member.

- (6) When a person ceases to be a member of the Syndicate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Syndicate.
- (7) The members of the Syndicate shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this clause shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(8) A member of the Syndicate, other than ex-officio member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.

23. Powers Of Syndicate :-

The Syndicate shall have the following powers, namely:--

- (1) to make statutes and amend or repeal the same;
- (2) to make ordinances and amend or repeal the same;
- (3) to co-operate with other Universities, other academic authorities and colleges in such manner and for such purposes as it may determine;
- (4) to provide for instruction and training in such branches of learning as it may think fit;
- (5) to prescribe the conditions for approving colleges or institutions in which provision is made for the preparation of students for titles or diplomas of the University and to withdraw such approval;
- (6) to provide for research and advancement and dissemination of knowledge;
- (7) to institute lecturerships, readerships, professorships and any other teaching posts required by the University;
- (8) to prescribe the conditions for affiliating colleges to the University and to withdraw affiliation from colleges;

- (9) to prescribe the manner in which, and the conditions subject to which, a college may be designated as an autonomous college and such designation may be cancelled;
- (10) to provide for such lectures and instructions for students of affiliated colleges and approved colleges as the Academic Council may determine and also to provide for lectures and instructions to persons not being students of colleges and to grant diplomas to them;
- (11) to institute degrees, titles, diplomas and other academic distinctions;
- (12) to confer degrees, titles, diplomas and other academic distinctions on persons who--
- (a) shall have pursued an approved course of study in an affiliated or approved college or have been exempted therefrom in the manner prescribed and shall have passed the prescribed examinations of the University;
- (b) shall have carried on research under conditions prescribed,
- (13) to confer honorary degrees or academic distinctions on the recommendations of not less than two-third of the members of the Syndicate;
- (14) to establish and maintain hostels;
- (15) to institute fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes;
- (16) to prescribe the fees to be charged for the approval and affiliation of colleges, for admission to the examinations, degrees, titles and diplomas of the University, and for all or any of the purposes specified in Section 4;
- (17) to consider and take such action as it may deem fit on the annual report, the annual accounts and the financial estimates;
- (18) to institute a University Extension Board and to maintain it;
- (19) to institute publication bureau, students unions, employment bureau and University athletic clubs and to maintain them;
- (20) to enter into any agreement with the Central or any State Government or with a private management for assuming the management of any institutions and for taking over its properties and liabilities or for any other purposes not repugnant to the provisions of this Act;
- (21) to make statutes regulating the method of nomination to the authorities of the University and the procedure at the meeting of the Academic Council, Syndicate and other authorities of the University and quorum of members required for the transaction of business by the authorities of the University other than the

Academic Council;

- (22) to recommend to the Government the recognition of an area within the University area as University Centre;
- (23) to hold, control and administer the properties and funds of the University;
- (24) to direct the form, custody and use of the common seal of the University;
- (25) to regulate and determine all matters concerning the University in accordance with this Act, the statutes, the ordinances and the regulations;
- (26) to administer all properties and funds placed at the disposal of the University for specific purposes;
- (27) to suspend and take disciplinary action on the employees of the University;
- (28) to accept, on behalf of the University, endowments, bequests, donations, grants and transfers of any movable and immovable properties made to it:

Provided that all such endowments, bequests, donations, grants and transfers shall be reported to the Academic Council at its next meeting;

- (29) (a) to raise, on behalf of the University, loans from the Central or any State Government or the public or any corporation owned or controlled by the Central or any State Government;
- (b) to borrow money, with the approval of the Government, on the security of the property of the University for the purposes of the University;
- (30) to affiliate colleges within the University area to the University and to recognize colleges as approved colleges;
- (31) to designate any college as an autonomous college and to cancel such designation;
- (32) to recognize hostels not maintained by the University and to suspend or withdraw recognition of any hostel which is not conducted in accordance with the ordinance and the conditions imposed thereunder;
- (33) to arrange for and direct, the inspection of all affiliated and approved colleges and hostels;
- (34) to prescribe the qualifications of teachers in affiliated and approved colleges and hostels;
- (35) to award fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes;
- (36) to charge and collect such fees as may be prescribed;

- (37) to conduct the University examinations and approve and publish the results thereof;
- (38) to make ordinances regarding the admission of students to the University or prescribing examinations to be recognized as equivalent to University examinations;
- (39) to appoint members to the Boards of Studies;
- (40) (i) to appoint examiners, after consideration of the recommendation of the Boards of Studies; and
- (ii) to fix their remuneration;
- (41) to supervise and control the residence and discipline of the students of the affiliated and approved colleges and make arrangements for securing their health and well-being;
- (42) to institute and manage University centres, libraries, museums, institutes of research and other institutions established or maintained by the University;
- (43) to manage hostels instituted by the University;
- (44) to regulate the working of the University Extension Board;
- (45) to review the instruction and teaching of the University;
- (46) to promote research within the University and to require reports, from time to time, of such research;
- (47) to exercise such other powers and perform such other duties as may be conferred or imposed on it by this Act or the Statutes, Ordinances and Regulations; and
- (48) (a) to delegate any of its powers to the Vice-Chancellor, to a Committee from among its own members or to a Committee appointed in accordance with the statutes;
- (b) the Syndicate may consult the Academic Council in respect of any academic matter, where it considers such consultation is necessary.

24. Meeting Of Syndicate :-

(1) The Syndicate shall meet at such time and places and shall, subject to the Meeting of provisions of sub-sections (2) and (3), observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings as may be prescribed:

Provided that the Syndicate shall meet at least once in every three months.

- (2) The Vice-Chancellor or in his absence any member chosen by the members present, shall preside at a meeting of the Syndicate.
- (3) All questions at any meeting of the Syndicate shall be decided

by a majority of the votes of the members present and voting and in the case of an equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have to exercise a second or casting vote.

- (4) (a) The Syndicate may, for the purpose of consultation, invite any person having special knowledge or practical experience in any subject under consideration to attend any meeting. Such person may speak in, and otherwise take part in, the proceedings of such meeting but shall not be entitled to vote.
- (b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to a member of the Syndicate.

25. Annual Report :-

The Annual Report of the University shall be prepared by the Syndicate and shall be submitted to the Academic Council on or before such date as may be prescribed and shall be considered by the Academic Council at its next annual meeting. The Academic Council may pass resolutions thereon and communicate the same to the Syndicate, which shall take action in accordance therewith. The Syndicate shall inform the Academic Council of the action taken by it. A copy of the report with a copy of the resolution thereon, if any, of the Academic Council shall be submitted to the Government.

26. Annual Accounts :-

- (1) The Annual Accounts of the University, shall be submitted to such examination and audit as the Government may direct and a copy of the annual accounts and audit report shall be submitted to the Government.
- (2) The University shall settle objections raised in such audit and carry out such instructions as may be issued by the Government on the audit report.
- (3) The accounts, when audited, shall be published by the Syndicate in such manner as may be prescribed and copies thereof shall be submitted to the Academic Council at its next meeting and to the Government within three months of such publication.
- (4) The Government shall cause the annual audited accounts and annual report to be laid before the Legislative Assembly together with their comments.

27. The Finance Committee :-

- (1) The Finance Committee shall consists of the following members, namely:--
- (a) The Vice-Chancellor;
- (b) The Secretary to Government in-charge of Finance;
- (c) The Secretary to Government in-charge of Higher Education;
- (d) The Member-Secretary, Sports Development Authority of Tamil Nadu, Chennai;
- (e) Three members nominated by the Syndicate from among its members of whom one shall be the senior faculty of the University and one shall be the person nominated to the Syndicate by the Chancellor.
- (2) The Vice-Chancellor shall be the ex-officio Chairman of, and the Finance Officer shall be the ex-officio Secretary to, the Finance Committee.
- (3) All the members of the Finance Committee other than the exofficio members, shall hold office for a period of three years.
- (4) The Finance Committee shall meet at least twice in every year to examine the accounts and to scrutinize proposals for expenditure.
- (5) The annual accounts of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Syndicate for approval.
- (6) The Finance Committee shall recommend limits for the total recurring expenditure and the total non-recurring expenditure for the year based on the income and resources of the University.
- (7) The Finance Committee shall--
- (a) review the financial position of the University from time to time;
- (b) make recommendation to the Syndicate on every proposal involving investment or expenditure for which no provision has been made in the annual financial estimates or which involves expenditure in excess of the amount provided for in the annual financial estimates;
- (c) make recommendations to the Syndicate on all matters relating to the finances of the University; and
- (d) perform such other functions as may be prescribed.
- (8) The Financial estimates of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments. The said estimates, as modified by the Finance Committee, shall then be laid before the Syndicate for

consideration. The Syndicate may accept the modifications made by the Finance Committee.

28. The Planning Board :-

- (1) There shall be constituted a Planning Board of the University which shall advise generally on the planning and development of the University and review the standard of education and research in the University.
- (2) The Planning Board shall consist of the following members, namely:--
- (i) the Vice-Chancellor, who shall be the ex-officio Chairman of the Board; and
- (ii) not more than eight persons of high academic standing.
- (3) The members of the Planning Board shall be appointed by the Chancellor and shall hold office for such period as he may determine.
- (4) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate and the Academic Council on any academic matter.

29. The Board Of Studies :-

There shall be a Board of Studies attached to each Department of teaching. The constitution and powers of the Boards of Studies shall be such as may be prescribed by the ordinances.

30. The Constitution Of Other Authorities :-

The constitution and powers of such other bodies, as may be declared by the statutes to be authorities of the University, shall be such as may be prescribed.

CHAPTER 5

STATUTES, ORDINANCES AND REGULATIONS

31. Statutes :-

Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely;--

- (1) the holding of convocation to confer degrees;
- (2) the conferment of honorary degrees and academic distinctions;
- (3) the constitution, powers and functions of the authorities of the University;
- (4) the manner of filling vacancies among members of the

authorities;

- (5) the allowances to be paid to the members of the authorities and committees thereof;
- (6) the procedure at meetings of authorities including the quorum for the transaction of business at such meetings;
- (7) the authentication of the orders or decisions of the authorities;
- (8) the formation of departments of teaching at the affiliated and approved colleges;
- (9) the term of office and methods of appointment and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor;
- (10) the qualification of the persons employed by the University;
- (11) the classifications, the method of appointment and determination of the terms and conditions of service of persons employed by the University;
- (12) the institution of pension, gratuity, insurance or provident fund for the benefit of the persons employed by the University;
- (13) the institution of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes and the conditions of award thereof;
- (14) the establishment and maintenance of halls and hostels;
- (15) the conditions for residence of students of the University in the halls and hostels and the levy of fees and other charges for such residence;
- (16) the conditions of recognition of approved institutions and of affiliation to the University of affiliated colleges;
- (17) the manner in which, and the conditions subject to which, a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of Academic Council, Staff Council and Boards of Studies;
- (18) the delegation of powers vested in the authorities or officers of the University; and
- (19) any other matter which is required to be or may be prescribe by the statutes.

32. Statutes How Made :-

(1) The Syndicate may, from time to time, make statutes and amend or repeal the statutes in the manner hereafter provided in this Section.

- (2) The Academic Council may propose to the Syndicate the draft of any statute or of any amendment to, or of repeal of, a statute, to be passed by the Syndicate and such draft shall be considered by the Syndicate at its next meeting.
- (3) The Syndicate may consider the draft proposed by the Academic Council under sub-section (2) and may either pass the draft or reject or return it with or without amendments to the Academic Council for reconsideration.
- (4) (a) Any member of the Syndicate may propose to the Syndicate the draft of a statute or of any amendment to, or of repeal of, a statute and the Syndicate may either accept or reject the draft, if it relates to matter not falling within the purview of the Academic Council.
- (b) In case such draft relates to a matter within the purview of the Academic Council, the Syndicate shall refer it for consideration to the Academic Council, which may either report to the Syndicate that it does not approve the draft or submit the draft to the Syndicate in such form as the Academic Council may approve and the Syndicate may either pass without amendments or reject the draft.
- (5) A statute or an amendment to, or repeal of, a statute passed by the Syndicate shall be submitted to the Chancellor who may assent thereto or withhold his assent. A statute or an amendment to, or repeal of, a statute passed by the Syndicate shall have no validity until it has been assented to by the Chancellor.

33. Ordinances :-

Subject to the provisions of this Act and the statutes, the ordinances may provide for all or any of the following matters, namely:--

- (a) the admission of the students to the colleges and the levy of fees;
- (b) the courses of study leading to all degrees, titles, diplomas and other academic distinctions of the University;
- (c) the conditions of residence of students and the levy of fees for residence in hostels;
- (d) the conditions of recognition of hostels not maintained by the University;
- (e) the conditions under which the students shall be admitted to the courses of study leading to degrees, titles, diplomas and other academic distinctions of the University;

- (f) the conduct of examinations of the University and the conditions on which students shall be admitted to such examinations;
- (g) the manner in which exemption relating to the admission of students to examinations may be given;
- (h) the conditions and mode of appointment and duties of examining bodies and examiners;
- (i) the maintenance of discipline among the students of the University;
- (j) the fees to be charged for courses of study, research experiment and practical training and for admissions to the examinations for degrees, titles, diplomas and other academic distinctions of the University;
- (k) the qualifications and emoluments of teachers;
- (I) the conditions subject to which persons who may hereafter be permanently employed may be recognized as qualified to give instruction in affiliated colleges and approved colleges and hostels; and
- (m) any other matter which by this Act or the statutes is required to be or may be prescribed by the ordinances.

34. Ordinances How Made :-

- (1) Save as otherwise provided in this Section, ordinances shall be made by the Academic Council.
- (2) All ordinances made by the Academic Council shall have effect from such date as may be fixed by the Academic Council, but every ordinance so made shall be submitted as soon as may be after it is made to the Syndicate and shall be considered by the Syndicate at its next meeting.
- (3) The Syndicate shall have power by a resolution passed by a majority of not less than two-thirds of the members present at such meeting, to modify or cancel any such ordinance and such ordinance shall from the date of such resolution have effect in such modified form or be of no such effect as the case may be.

35. Regulations How Made :-

- (1) The Syndicate and the Academic Council may make regulations consistent with the provisions of this Act, the statutes and the ordinances, for all or any of the matters which by this Act and the statutes and ordinances are to be provided for by regulations and also for any other matter solely concerning such authorities.
- (2) All such regulations shall have effect from such date as the

Syndicate or the Academic Council, as the case may be, may appoint in that behalf.

- (3) Each of the authorities referred to in sub-section (1) shall make regulations providing for the giving of notice to the members thereof of the date of meeting and of the business to be considered at the meetings and for the keeping of the proceedings of the meetings.
- (4) The Syndicate may direct the amendment in such manner as it may specify, of any regulation made under this Section or the annulment of any regulation made thereunder by itself or by the Academic Council.

CHAPTER 6

ADMISSION AND RESIDENCE OF STUDENTS

36. Admissions To University Courses :-

(1) The University shall, subject to the provisions of this Act and the statutes, be open to all persons:

Provided that special efforts shall be taken to encourage the oppressed classes, namely, Backward Communities, Most Backward Communities Denotified Communities, Scheduled Castes and Scheduled Tribes.

- (2) Nothing contained in sub-section (1) shall require the University--
- (a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard;
- (b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction; or
- (c) to admit any person or retain any student whose conduct is prejudicial to the interests of the University or the rights and privileges of the other students and teachers.
- (3) Every candidate for a University examination shall, unless exempted from the provisions of sub-section (2) by a special order of the Syndicate made on the recommendation of the Academic Council be enrolled as a member of an affiliated or approved college, as the case may be. Any such exemption may be made subject to such conditions as the Syndicate may think fit.
- (4) Students exempted from the provisions of sub-section (2) and students admitted in accordance with the conditions prescribed, to courses of study other than courses of study for a degree, shall be non-collegiate students of the University.

37. Admission To University Examinations :-

No candidate shall be admitted to any examination of the University unless he is enrolled as a member of an affiliated or approved college and has satisfied the requirements as to the attendance required under the regulations for the same or unless he is exempted from such requirements of enrolment or attendance or both by an order of the Syndicate passed on the recommendation of the Academic Council made under the regulations prescribed. Exemptions granted under this Section shall be subject to such conditions as the Syndicate may think fit.

38. Attendance Qualifying For University Examinations :-

No attendance at instruction given in any college or institution, other than that conducted, affiliated or approved by the University, shall qualify for admission to any examination of the University.

39. Residence And Hostels :-

Every student of the University other than a non-collegiate student shall be required to reside in a hostel or under such other conditions as may be prescribed.

CHAPTER 7
UNIVERSITY FUNDS

40. General Fund :-

The University shall have General Fund to which shall be credited--

- (a) its income from fees, grants, donations and gifts, if any;
- (b) any contribution or grant made by the Central Government or any State Government or any local authority or the University Grants Commission or any other similar body or any corporation owned or controlled by the Central or any State Government;
- (c) endowments and other receipts; and
- (d) the money borrowed by it.

<u>CHAPTER 8</u> CONDITIONS OF SERVICE

41. Pension, Gratuity, Etc:

(1) The University shall institute for the benefit of its officers and other persons employed by the University, such pension, gratuity,

insurance and provident fund as it may deem fit, in such manner and subject to such conditions as may be prescribed.

- (2) Where the University has so instituted a provident fund under subsection (1), the Government may declare that the provisions of the Provident Funds Act, 1925 (Central Act XIX of 1925) shall apply to such funds as if the University were a local authority and the fund a Government Provident Fund.
- (3) The University may, in consultation with the Finance Committee, invest the Provident Fund in such manner as it may determine.

42. Conditions Of Service :-

Subject to the provisions of this Act, the appointment, procedure for selection, pay and allowances and other conditions of services of officers and other persons employed in the University shall be such as may be prescribed.

Explanation.-- For the purpose of this Section, the word "officers" shall not include the Chancellor and the Pro-Chancellor.

43. Selection Committee :-

- (1) There shall be a Selection Committee for making recommendations to the Syndicate for appointment to the posts of Professor, Assistant Professor, Reader, Lecturer and Librarian of the University.
- (2) The Selection Committee for appointment to the posts specified in sub-section (1) shall consist of the Vice-Chancellor, a nominee of the Chancellor, a nominee of the Government and such other persons as may be prescribed:

Provided that the selection for such appointment by the Selection Committee shall be made in accordance with the guidelines that may be issued by the University Grants Commission or other agencies concerned in relation to such appointment.

- (3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.
- (4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.
- (5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.
- (6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

- (7) Appointments to temporary posts shall be made in the manner indicated below:--
- (i) if the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee:

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local Selection Committee referred to in clause (ii) for a period not exceeding six months;

(ii) if the temporary vacancy is for a period less than a year, appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor:

Provided that if the same person holds the offices of the Dean and the Head of the Department, the Selection Committee may consist of two nominees of the Vice-Chancellor:

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment;

(iii) No teacher appointed temporarily shall, if he is not recommended by a Selection Committee for appointment under this Act, be continued in service on such temporary employment unless he is subsequently selected by a local Selection Committee or a Selection Committee, for a temporary or a permanent appointment, as the case may be.

<u>44.</u> Terms And Conditions Of Service Of Heads Of Departments:-

(1) Each Department of the University shall have a Head who shall be a Professor or Director and whose duties and functions and terms and conditions of appointment shall be such as may be prescribed by the ordinances:

Provided that if there is more than one Professor in any Department, the Head of the Department shall be appointed in the manner prescribed by the ordinances:

Provided further that in a Department where there is no Professor, a Reader may be appointed as Head of the Department in the manner prescribed by the ordinances.

- (2) It shall be open to a Professor or an Assistant Professor or a Reader to decline the offer of appointment as Head of the Department.
- (3) A person appointed as Head of the Department shall hold office as such for a period of three years and shall be eligible for reappointment:

Provided that a Head of the Department on attaining the age of sixty years shall cease to hold office as such.

- (4) A Head of the Department may resign his office at any time during his tenure of office.
- (5) A Head of the Department shall perform such functions as may be prescribed by the ordinances.

45. Dean Of Faculties :-

(1) Every Dean of Faculty shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for reappointment:

Provided that a Dean on attaining the age of sixty years shall cease to hold office as such:

Provided further that if at any time there is no Professor in a Faculty, the Vice-Chancellor shall exercise the powers of the Chairman of the Faculty.

- (2) When the office of the Dean is vacant or when the Dean is, by reason of illness, absence or any other cause, unable to perform his duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty. The Dean shall have such other functions as may be prescribed by the ordinances.
- (4) The Dean shall have the right to be present and to speak at any meeting of the Board of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof.

CHAPTER 9
MISCELLANEOUS

46. Filling Of Casual Vacancies :-

All casual vacancies among the members other than ex-officio members of any authority or other body of the University shall be filled as soon as conveniently may be, by the person or body who or which, nominated the member whose place has become vacant and the person nominated to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member:

Provided that no casual vacancy shall be filled if such vacancy occurs within six months before the date of the expiry of the term of the member of any authority or other body of the University.

<u>47.</u> Proceedings Of The University Authorities And Bodies Not To Be Invalidated By Vacancies :-

No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of any vacancy or of any defect or irregularity in the nomination or appointment of a member of any authority or other body of University or of any defect or irregularity in such act or proceeding not affecting the merits of the case or on the ground only that the authority or other body of the University did not meet at such intervals as required under this Act.

48. Removal From Membership Of University :-

- (1) The Syndicate may remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Syndicate and by a majority of not less than two thirds of the members of the Syndicate present and voting at the meeting, if such person has been convicted by a criminal court for an offence which in the opinion of the Syndicate involves moral turpitude or if he has been guilty of gross misconduct and for the same reason, the Syndicate may withdraw any degree or diploma conferred on, or granted, to that person by the University.
- (2) The Syndicate may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or deaf-mute or has applied to be adjudicated or has been adjudicated, as an insolvent.
- (3) No action under this Section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.
- (4) A copy of every order passed under sub-section (1) or subsection (2), as the case may be, shall, as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed by regulations.

<u>49.</u> Disputes As To The Constitution Of University Authorities And Bodies :-

If any question arises whether any person has been duly nominated as, or is entitled to be, a member of any authority of the University or other body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

50. Constitution Of Committees :-

All the authorities of the University shall have to constitute or reconstitute committees and to delegate to them such of their powers as they deem fit. Such committees shall, save as otherwise provided, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may think fit.

51. Power To Obtain Information :-

Notwithstanding anything contained in this Act or in any other law for the time being in force, the Government may, by order in writing, call for any information from the University on any matter relating to the affairs of the University and the University shall, if such information is available with it, furnish to the Government with such information within a reasonable period:

Provided that in the case of information which the University considers confidential, the University may place the same before the Chancellor and the Pro-Chancellor.

52. Appointment Of First Vice-Chancellor :-

Notwithstanding anything contained in sub-section (1) of Section 12, within three months of the notified date, the first Vice-Chancellor shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such other conditions as they think fit:

Provided that a person appointed as first Vice-Chancellor shall retire from office if, during the term of his office, he completes the age of sixty-five years.

53. Appointment Of First Registrar :-

Notwithstanding anything contained in sub-section (1) of Section 14, within three months of the notified date, the first Registrar

shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such conditions as they think fit:

Provided that the person appointed as first Registrar shall retire from office if, during the term of his office, he completes the age of sixty years in case of academician and fifty-eight years in case of non-academician.

54. Transitory Powers Of First Vice-Chancellor :-

- (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Syndicate and the Academic Council and such other authorities of the University within six months after the notified date or such longer period, not exceeding one year as the Government may, by notification, direct.
- (2) The first Vice-Chancellor shall, in consultation with the Government, make such rules as may be necessary for the functioning of the University.
- (3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date as the Government may, by notification, specify in this behalf.
- (4) It shall be the duty of the first Vice-Chancellor to draft such statutes, ordinances and regulations as may be necessary and submit them to the respective authorities competent to deal with them for their disposal. Such statutes, ordinances and regulations, when framed, shall be published in the Tamil Nadu Government Gazette.
- (5) Notwithstanding anything contained in this Act and the statutes and until such time an authority is duly constituted, the first Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and duties of such authority under this Act and the statutes.

55. Certain Tamil Nadu Acts Not To Apply :-

(1) Subject to the provisions of sub-sections (2) to (6), the Chennai University Act, 1923, (Tamil Nadu Act VII of 1923) the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990) and the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997) (hereafter in this Section referred to as the University Acts) shall, with effect on and from the notified date, cease to apply in respect of colleges specified in the Schedule.

- (2) Such cesser shall not affect--
- (a) the previous operation of the said University Acts in respect of the colleges referred to in sub-section (1);
- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said University Acts; or
- (c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment and any such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the Tamil Nadu Physical Education and Sports University Act, 2004 had not been passed.
- (3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the University Acts and in force on the notified date shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force in respect of the colleges specified in the Schedule, until they are replaced by statutes, ordinances and regulations made under this Act.
- (4) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under sub-section (3) or made under this Act, every person who immediately before the notified date was a student of a college specified in the Schedule, affiliated to or approved by, the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and Periyar University or was eligible to appear for any of the examinations of the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and Periyar University shall be permitted to complete his course of study in the Tamil Nadu Physical Education and Sports University and the Tamil Nadu Physical Education and Sports University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Tamil Nadu Physical Education and Sports University in accordance with the course of University, Bharathiar in the Chennai study University, Manonmaniam Sundaranar University and Periyar University and such students shall during such period be admitted to the examinations held or conducted by the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and Periyar University and the corresponding degree, diploma or other academic distinctions of the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and University shall be conferred upon the qualified students on the

result of such examinations by the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and Periyar University.

- (5) All colleges specified in the Schedule which immediately before the notified date,--
- (a) continue to be affiliated to, or recognized by the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and Periyar University; and
- (b) provide courses of study for admission to the examination for degrees and diplomas of the Chennai University, Bharathiar University, Manonmaniam Sundaranar University and Periyar University,
- shall be deemed to be colleges affiliated to the Tamil Nadu Physical Education and Sports University under this Act and the provisions of this Act shall as far as may be applied accordingly.
- (6) Subject to the provisions of sub-section (2) but without prejudice to the provisions of sub-sections (3) to (5), anything done or any action taken before the notified date under any provision of the said University Acts, in respect of any college specified in the Schedule to which the provisions of this Act apply shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to have an effect accordingly unless and until superseded by anything done or any action taken under the corresponding provisions of this Act.

56. The Librarian :-

- (1) The Librarian shall be a whole time officer of the University appointed by the Syndicate on the recommendation of the Selection Committee constituted for the purpose, for such period and on such terms and conditions as may be prescribed.
- (2) The Librarian shall exercise such powers and perform such duties as may be assigned to him by the Syndicate.

57. Special Mode Of Appointment :-

- (1) The Syndicate may invite a person of high academic distinction and professional attainments to accept a post of professor in the University on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him to the post.
- (2) The Syndicate may appoint a teacher or any other member of the academic staff working in any other University or organisation for undertaking a joint project in accordance with the manner laid

down in the ordinances.

58. Report On Affiliated Colleges :-

The Syndicate shall, at the end of every three years from the notified date, submit a report to the Government on the condition of affiliated and approved colleges within the University area. The Government shall take such action on it as they deem fit.

59. Power To Amend Schedule :-

The Government may, by notification, alter, amend or add to the Schedule or omit any college or institution specified in the Schedule and upon the issue of such notification, the Schedule shall be deemed to be amended accordingly.

60. Power To Remove Difficulties :-

(1) If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the notified date or otherwise in giving effect to the provisions of this Act, the Government may, by notification, make such provision, not inconsistent with the provisions of this Act, as may appear to them to be necessary or expedient for removing the difficulty:

Provided that no such notification shall be issued after the expiry of five years from the date of establishment of the University under Section 3.

(2) Every notification issued under sub-section (1) or under any other provisions of this Act shall, as soon as possible after it is issued, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed or the next session, the Assembly makes any modification in any such notification or the Assembly decides that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

SCHEDULE 1

THE SCHEDULE

- 1. Y.M.C.A. College of Physical Education, Chennai.
- 2. Sri Ramakrishna Mission Vidyalaya Maruthi College of Physical Education, Coimbatore.